

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 1354
TO BE ANSWERED ON 25.11.2019**

Corruption in Mid-Day Meal Scheme

†1354. DR. BHARATI PRAVIN PAWAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number and details of the cases of corruption in Mid-Day Meal Scheme that came to notice of the Government during the last three years, State-wise;
- (b) the number of persons found involved in the said corruption cases including the details in this regard, State-wise;
- (c) whether the cases registered during the last three years have been disposed of; and
- (d) if so, the State-wise details thereof?

**ANSWER
MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')**

- (a) to (d): A total of 52 complaints were reported regarding corruption in implementation of Mid Day Meal Scheme across the country during the last three years. The overall responsibility for providing cooked and nutritious Mid Day Meal to the eligible children lies with State Governments and UTs Administrations. Respective State Governments and UT Administrations were requested to furnish Action Taken Report (ATR) in the matter. As per Action Taken Reports (ATRs) received from States and UTs, action such as issuing warning against the official responsible, terminating the contract of concerned NGOs / Organisations, initiating criminal proceedings and imposing penalties against the defaulting persons/officials/organisations have been taken by the concerned State Governments and UT Administrations. The State-wise and year-wise details of complaints regarding corruption and action taken on these complaints are given at Annexure.

Annexure

Annexure referred to in reply to part (a) to (d) of Lok Sabha Unstarred Question No. 1354 for 25.11.2019 raised by Dr. Bharati Pravin Pawar regarding Corruption in Mid-Day Meal Scheme

- (a) State and year wise details of complaints regarding corruption under MDMS during last three years**

Sl. No.	State/UT	2017	2018	2019	Total
1	Assam	1		1	2
2	Bihar	2	7	2	11
3	Chhattisgarh	-	1	-	1
4	Delhi	2	-	-	2
5	Haryana	-	2	-	2
6	Jharkhand	1	-	-	1
7	Maharashtra	1	3	1	5
8	Odisha	1	-	-	1
9	Punjab	-	-	1	1
10	Rajasthan	2	-	2	4
11	Tripura	1	-		1
12	Uttarakhand	-	-	1	1
13	Uttar Pradesh	7	3	4	14
14	West Bengal	3	3	-	6
	Total	21	19	12	52

- (b) Action taken on above complaints**

Sl. No.	Type of Action	2017	2018	2019	Total
1	Departmental action (including warning, transfer, suspension) and action against service providers/complaint substantiated by State Govt.	-	1	-	1
2	General corrective action, including issue of instructions to the concerned, by State Govt./Government of India.	1	-	-	1
3	Baseless, not proved, not related to MDM	3	-	-	3
4	Under enquiry/ investigation at State level	17	18	12	47
	Total	21	19	12	52